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CENTRAL ADMINISTRATIVE TRIBUNA: HYDERABAD BENCH

AT HYDERABAD

Original Application No.402/1996

Dt. of decision: 27-3-1996

Between:

P.S. Gunasekharan .. Applicant

and

The Director, Dept. of Space,
ISRO, SHAR centre,
Govt. of India,
Sriharikota-524 124 .. Respondent

COUNSEL FOR THE APPLICANT: Mr. I. Dakshina Murthy

COUNSEL FOR THE RESPONDENT: Mr. N.V. Raghava Reddy

CORAM:

HON'BLE SHRI JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (A)

O.A.No.402/96

Dt. of decision:27-3-1996

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(Order passed by Sri Justice M.G. Chaudhari,
Hon'ble Vice Chairman)

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A disciplinary enquiry has been held on the charge that the applicant had produced false caste certificate and secured employment in SHAR Centre as Tradesman-D against the post reserved for S.T. community. The charge is based on the allegation that initially the applicant had produced a certificate from the Tahsildar which described him as a Hindu Vannia. But on enquiry it was found by the authorities that the applicant infact, belongs to Vannia Reddy caste. Although it appears that the enquiry has ^{proceeded} presided, no final order had been passed in the enquiry. From Annexure-VIII it is seen that the Government of India have desired a Caste Certificate to be produced by the applicant in the prescribed format in order to resolve the dispute about his social status. The said Memo. issued by Department of Space, ISRO, SHAR Centre, dt.26-11-1995 directs the applicant to produce a Caste Certificate in the format prescribed for the purpose in the enclosed specimen from Dy. Collector or Dy. Commissioner, Chittoor District before 31-3-1996 to the effect that he belongs to S.T. community as per the extant orders of the Government on the subject. Possibly, the enquiry will be completed



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thereafter. We fail to understand as to why the applicant should have any hesitation to produce the prescribed certificate. We are not impressed by the submission of the learned counsel that since initially a certificate was produced, he should not be required to produce a fresh certificate. The original certificate ~~has itself~~ ^{not} been found to be ~~conclusive~~ ^{conclusive} and in the circumstances when the opportunity is not being denied to the applicant to show that he belongs to S.T. community ~~in which case nothing adverse to him will happen~~, we will fail to understand as to why the applicant has rushed to the Tribunal. We, therefore, find no ground to entertain this application and therefore it is rejected. The applicant will be free to submit the certificate within the prescribed time as directed. No costs.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (A)

M.G. Chudhary
(M.G. Chudhary)
Vice Chairman

Dated 27th March, 1996
Open Court Dictation

Anil
24-3-96
Deputy Registrar (S) CC

kmv

To

1. The Director, Dept.of Space,
ISRO, SHAR Centre, Govt.of India,
Sriharikota-124.
2. One copy to Mr.I.Dakshina Murthy, Advocate, CAT.Hyd.
3. One copy to Mr.N.V.Raghava Reddy, Adl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm

17/5/96
I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.chaudhary
V.NEELADRI RAO
VICE CHAIRMAN

AND
THE HON'BLE MR. R.RANGARAJAN : M(A)

Dated: 27-3-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

O.A.No. 402/G/6 in

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH

15 APR 1996

हैदराबाद यायपीठ
HYDERABAD BENCH